## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1344 ANSWERED ON:03.03.2015 LOSSES DUE TO NATURAL CALAMITIES

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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of loss of human lives, damages to property, loss of crops and livestocks etc. due to natural calamities in different parts of the country;
- (b) if so, the details thereof indicating the number of loss of lives, quantum of loss of crops and livestocks and damages to property reported during the last one year and the current year, State-wise;
- (c) whether any assessment by a central team has been conducted;
- (d) if so, the details and outcome thereof along with the financial assistance sought by the affected States and the amount of assistance provided and utilised in this regard, State- wise; and
- (e) the number of farmers/affected families provided relief so far, State-wise?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

- (a) & (b) The details of the losses due to natural disasters reported by the State Governments/ Union Territories during the last one year and current year are at Annexure-I.
- (c) to (e): The concerned State Governments undertake relief activities according to the magnitude of the ground situation, in the wake of natural disasters from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with items and norms approved by the Government of India. When the available resources are inadequate in the State, an additional assistance is extended from the National Disaster Response Fund (NDRF) by following the laid down procedure, which includes an assessment based on the spot field visit of an Inter-Ministerial Central Team. The financial assistance is towards relief and not for compensation of loss as suffered. This Ministry does not maintain centrally status of farmers/ affected families whom relief provided, since execution of relief activities on the ground is responsibility of State concerned. As per the scheme of SDRF the State Government is responsible to ensure that money drawn from the SDRF account is actually utilized for the purposes for which the SDRF has been set up and only on item of expenditure and as per norms approved by the GOI. The State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India conducts audit of SDRF every year.

State-wise details of the memoranda submitted to this Ministry and assistance approved from NDRF during the last one year and current year, are given at Annexure-II.

Details of allocation and releases from SDRF and NDRF during the last one year and the current year are given in Annexure-III.